

F.No. J-11017/19/2016-Judicial
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)


Shastri Bhawan, New Delhi,
Dated 9th April, 2018

ORDER

The President is pleased to **extend** the terms of all the panel counsel as mentioned in this Department's earlier Order with F. No. 36(14)/2015-Judl. dated 08.04.2015, for conducting Central Government litigation before the High Court of Madhya Pradesh at Jabalpur and its Benches at Gwalior & Indore and Central Administrative Tribunal, Jabalpur Bench at Jabalpur and its Circuit sittings at Gwalior & Indore with effect from **08.04.2018 until further orders or till a new panel, in this regard, is finalized by this Department.**

2. The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's OM No. 26(1)/1999-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in under the tab 'Judicial Section' and in the link 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.


(Inder Kumar)
Additional Secretary

Copy for information to:-

1. PS to MLJ/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. The Incharge, Branch Secretariat at Mumbai.
3. Shri Jinendra Kumar Jain, Asstt. SGI, High Court of Madhya Pradesh at Jabalpur.
4. Shri Deepak Rawal, Asstt. SGI, High Court of Madhya Pradesh, Bench at Indore.
5. Shri Vivek Khedkar, Asstt. SGI, High Court of Madhya Pradesh, Bench at Gwalior.
6. Cash (LA) Section for the payment of retainership fee to Sr. CGSCs of CAT, Jabalpur Bench at Jabalpur and its Circuit sitting at Gwalior.
7. The Pay & Accounts Office, Department of Legal Affairs, New Delhi.
8. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
9. Guard File/Judicial Section with 5 spare copies.


(D. Srinivas)
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